

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

106. C.P.(IB)-394(MB)/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SHRI. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **01.02.2024**

NAME OF THE PARTIES: Sentinel Capital Private Limited

V/s.

United Ciigma Institute of Medical Sciences Private Limited.

SECTION 9 OF IBC, 2016

ORDER

Hearing through: VC and Physical (Hybrid Mode)

Adv. Ria Lulla for Operational Creditor and Adv. Yuvraj Singh a/w. Adv. Anirudha Lal i/b. JSA for Respondent are present.

Counsel for the Operational Creditor submits that she is newly engaged and seeks an adjournment on the ground that his client is Singapore based.

We note from the record that the Operational Creditor had sought adjournment on 31.10.2023 as well as on 28.12.2023 and today again seeking an adjournment. Last and final opportunity is given to the OC to argue the matter on the next date. It is made clear no further adjournment would be granted. List on **15.03.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
--Rajeev--

Sd/-
LAKSHMI GURUNG
Member (Judicial)